

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 201  
IB-132/ND/2020

**IN THE MATTER OF:**

**Ms. Kokila Minocha**

**...PETITIONER**

**Vs.**

**M/s. Hindustan Power Instruments Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 23.01.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Harsh Tikoo, Advocate**

**For the Respondent/ Corporate-debtor**

**:Mr. Sahil Raveen, Advocate**

**ORDER**

Heard the submissions made on behalf of the petitioner. Learned counsel for the respondent has appeared and submitted that vakalatnama has been filed, same be taken into record and seeks time to file the reply. Two week's time has been granted to learned counsel for the respondent for filing reply in the matter. Post the matter to 13<sup>th</sup> February, 2020.



**(V.K. Subburaj)  
Member (T)**



**(Abni Ranjan Kumar Sinha)  
Member (J)**